



ITA No.6641/Mum/2018
Clearwater Capital Partners (Cyprus) Limited
Assessment Year: 2014-15

आयकर अपीलीय अधिकरण “आई” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“I” BENCH, MUMBAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON’BLE SHRI MAHAVIR SINGH, VP AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM
(Hearing Through Video Conferencing Mode)

आयकर अपील सं./ I.T.A. No.6641/Mum/2018
(निर्धारण वर्ष / Assessment Year: 2014-15)

Clearwater Capital Partners (Cyprus) Limited C/o. SRBC & Associates LLP 14 th Floor, The Ruby 29, Senapati Bapat Marg Dadar (W), Mumbai-400 028	बनाम/ Vs.	ACIT(Intl. Tax.)-2(1)(1) Room No.1713, 17 th Floor Air India Building Nariman Point Mumbai-400 021
स्थायी लेखासं./जी आइ आर सं./PAN/GIR No. AACCC-9756-A		
(आपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

Assessee by	:	Shri Rushabh Mamania-Ld.AR (Letter/email dt. 25/02/2021)
Revenue by	:	Shri Vijaykumar Subramaniam – Ld. Sr.DR

सुनवाई की तारीख/ Date of Hearing	:	02/03/2021
घोषणा की तारीख / Date of Pronouncement	:	02/03/2021

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. Aforesaid appeal by assessee for Assessment Year 2014-15 contest final assessment order dated 24/09/2018 passed by learned Assessing Officer u/s 143(3) r.w.s. 144C(13).



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2. The Ld. AR, at the outset, submitted that the assessee has already opted for settlement of dispute under Direct Tax *Vivad Se Vishwas Scheme (VSV Scheme), 2020* for the year under consideration by filing Form Nos. 1 & 2. The Ld. DR submitted that the appeal may be dismissed as withdrawn.

3. In view of foregoing, the appeal stands dismissed as withdrawn with a liberty to assessee to seek restoration of the appeal in case the aforesaid declaration filed under the scheme is not accepted, for whatever reasons.

4. The appeal stands dismissed as withdrawn.

Order pronounced in the open court on 02nd March, 2021.

Sd/-

(Mahavir Singh)

उपाध्यक्ष / **Vice President**

Sd/-

(Manoj Kumar Aggarwal)

लेखा सदस्य / **Accountant Member**

मुंबई Mumbai; दिनांक Dated : 02/03/2021
Sr.PS, Jaisy Varghese

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT– concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.